

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 24th February, 92.

OA 1272/89

IRSHAD AHMED ... APPLICANT.

VERSUS

THE CHAIRMAN,
RAILWAY BOARD,
RAILWAY BHAWAN,
BARODA HOUSE,
NEW DELHI & ANOTHER ... RESPONDENTS.

For the applicant ... In person.

For the respondents. ... --

1. Whether Reporters of local papers may be allowed to see the judgement ? Yes
2. To be referred to the Reporters or not ? NO

CORAM:

THE HON'BLE MR. P.K. KARTHA...VICE CHAIRMAN.

THE HON'BLE MR.D.K. CHAKRAVORTY...MEMBER(A).

JUDGEMENT (ORAL)

(Judgement of the Bench delivered by Hon'ble Mr. P.K. Kartha, Vice Chairman.).

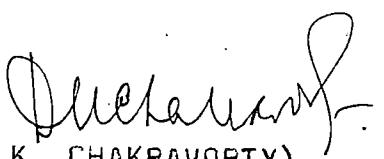
This application has been filed by Shri Irshad Ahmed, who had applied for the post of Coaching Clerk/Goods Clerk/Office Clerk/Guard Grade-C pursuant to the Railway Board's Employment Notification issued in 1982. The applicant appeared in the written test in 1981. He also appeared in similar test in 1982 but his name did

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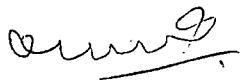
not figure in the list of selected candidates. He feels that he has done well in the written test and that non showing of his name in the list of candidates declared successfull is not tenable.

The application was filed in the Registry on 22.3.68. After perusal of the records, we are of the opinion that the applicant did not pursue his application ^{belatedly} in proper time. The application has been filed and the case is not maintainable on the ground of limitation. The applicant is not entitled to the relief sought for in the application. It is, therefore, dismissed.

Let a copy of this order be sent to the applicant at the address given in the application.


(D.K. CHAKRAVORTY)

MEMBER (A)


(P.K. KARTHA)
VICE CHAIRMAN